F.No.A-60011/38/2015-Ad.IIB
Government of India
Ministry of Finance
Department of Revenue
Central Board of Excise and Customs

North Block, New Delhi
Dated, the 6th December, 2016

To

All Chief Commissioners/ Directors General of Customs and Central Excise/CRCL
(as per list attached)

Subject: Periodical review under FR 56 (j) and Rule 48 of CCS (Pension) Rules, 1972.

Madam/ Sir


2. All Chief Commissioners/ Directors General/ Director (CRCL) were, earlier, requested to compile the inputs provided by Commissionerates/ Directorates under their jurisdiction in the prescribed format and furnish the same alongwith requisite documents/ certificates to the Board. However, information in prescribed proforma along with requisite physical copies of APARs, IPRs, etc. in respect of your Zone is still awaited/ incomplete (list enclosed).

3. The meeting of Internal Committee under FR 56(j)/ Rule 48(1)(b) of CCS(Pension) Rules, 1972 is proposed to held in the next week. You are, therefore, again requested to provide requisite/ complete details in the proforma (enclosed at Annexure-A) along with documents mentioned in para 3 of letter dated 23.09.2016 (copy enclosed) to the Board by 09.12.2016. The cadres of officers to be covered are enclosed at Annexure-B. You are also requested to provide information regarding sanctioned strength, working strength as on date and number of officers who have completed 50/55 years of age as per proforma enclosed Annexure-C.

4. Information may be furnished separately for 50 and 55 years.

Encl. – As above.

Yours faithfully

(A. K. Qasim)
Director (Ad.IIA&B)
Tel. No. 011-23095530

Copy (with a request to upload this letter in the official website of CBEC at the earliest) to-
Directorate General of Systems & Data Management, 4th & 5th Floor, Samrat Hotel,
Chawri bazar, New Delhi-110001.
Periodical review under FR 56(i) and Rule 48 of CCS (Pension) Rules, 1972 in respect of Group 'A' officers (other than IRS cadre) under CBEC

<table>
<thead>
<tr>
<th></th>
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</thead>
<tbody>
<tr>
<td>1</td>
<td>Ahmedabad</td>
<td>NIL report</td>
<td>Ahmedabad</td>
<td>Not received</td>
</tr>
<tr>
<td>2</td>
<td>Bangalore</td>
<td>4 officers [CAO]</td>
<td>Bangalore</td>
<td>Not received</td>
</tr>
<tr>
<td>3</td>
<td>Bhopal*</td>
<td>1 officer [CAO]</td>
<td>Chennai</td>
<td>2 officers [CAO]</td>
</tr>
<tr>
<td>4</td>
<td>Bhubaneswar</td>
<td>NIL report</td>
<td>Tiruchirapalli (Cus. Preventive)</td>
<td>NIL report</td>
</tr>
<tr>
<td>5</td>
<td>Chandigarh</td>
<td>1 officer [AD(OL)]</td>
<td>Delhi</td>
<td>NIL report</td>
</tr>
<tr>
<td>6</td>
<td>Chennai</td>
<td>2 officers [CAO]</td>
<td>Delhi (Preventive)</td>
<td>Not received</td>
</tr>
<tr>
<td>7</td>
<td>Cochin*</td>
<td>1 officer [CAO]</td>
<td>Kolkata</td>
<td>2 officers [CAO]</td>
</tr>
<tr>
<td>8</td>
<td>Coimbatore</td>
<td>Received</td>
<td>Mumbai - I*</td>
<td>5 officers [CAO]</td>
</tr>
<tr>
<td>9</td>
<td>Delhi</td>
<td>5 officers [4 CAO; 1 AD(OL)]</td>
<td>Mumbai - II</td>
<td>Incomplete information</td>
</tr>
<tr>
<td>10</td>
<td>Hyderabad*</td>
<td>4 officers [CAO]</td>
<td>Mumbai - III</td>
<td>Incomplete information</td>
</tr>
<tr>
<td>11</td>
<td>Jaipur*</td>
<td>4 officers [3 CAO; 1 AD(OL)]</td>
<td>Patna (Preventive)</td>
<td>Not received</td>
</tr>
<tr>
<td>12</td>
<td>Kolkata</td>
<td>6 officers [3 CAO; 1 DD(OL); 2 AD(OL)]</td>
<td>TAR (Cus, C. Ex. &amp; Service Tax)</td>
<td>Not received</td>
</tr>
<tr>
<td>13</td>
<td>Lucknow</td>
<td>2 officers [1 CAO; 1 AD(OL)]</td>
<td></td>
<td></td>
</tr>
<tr>
<td>14</td>
<td>Meerut</td>
<td>1 officer [AD(OL)]</td>
<td></td>
<td></td>
</tr>
<tr>
<td>15</td>
<td>Mumbai-I</td>
<td>2 officers [1 CAO; 1 AD(OL)]</td>
<td></td>
<td></td>
</tr>
<tr>
<td>16</td>
<td>Mumbai-II</td>
<td>NIL report</td>
<td></td>
<td></td>
</tr>
<tr>
<td>17</td>
<td>Mysore</td>
<td>&quot;To be provided by Bangalore Zone&quot;</td>
<td></td>
<td></td>
</tr>
<tr>
<td>18</td>
<td>Nagpur*</td>
<td>1 officer [CAO]</td>
<td></td>
<td></td>
</tr>
<tr>
<td>19</td>
<td>Pune*</td>
<td>2 officers [1 CAO; 1 AD(OL)]</td>
<td></td>
<td></td>
</tr>
<tr>
<td>20</td>
<td>Ranchi</td>
<td>2 officers [1 CAO; 1 AD(OL)]</td>
<td></td>
<td></td>
</tr>
<tr>
<td>21</td>
<td>Shillong</td>
<td>3 officers [CAO]</td>
<td></td>
<td></td>
</tr>
<tr>
<td>22</td>
<td>Vadodara*</td>
<td>1 officer [AD(OL)]</td>
<td></td>
<td></td>
</tr>
<tr>
<td>23</td>
<td>Visakhapatnam</td>
<td>1 officer [CAO]</td>
<td></td>
<td></td>
</tr>
</tbody>
</table>

* Complete information received

NOTE: Attested copies of APARs, IPRs, etc. are not received from any of the above.
Periodical review under FR 56(i) and Rule 48 of CCS (Pension) Rules, 1972 in respect of Group ‘A’ officers (other than IRS cadre) under CBEC

<table>
<thead>
<tr>
<th></th>
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</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>Directorate of Logistics</td>
<td>8 officers [4 DD (Comm); 4 AD(Marine)]</td>
<td>DG, Audit</td>
<td>NIL report</td>
</tr>
<tr>
<td>2</td>
<td>Directorate of Legal Affairs</td>
<td>NIL report</td>
<td>DG, C.Ex. Intelligence</td>
<td>Not received</td>
</tr>
<tr>
<td>3</td>
<td>Directorate of Publicity &amp; Public Relations</td>
<td>NIL report</td>
<td>DG, Export Promotion</td>
<td>Not received</td>
</tr>
<tr>
<td>4</td>
<td>DG, Revenue Intelligence</td>
<td>NIL report</td>
<td>DG, Human Resource Development</td>
<td>1 officer [CAO]</td>
</tr>
<tr>
<td>5</td>
<td>C.R.C.L.*</td>
<td>24 officers [JD, CE-II, CE-I]</td>
<td>DG, Inspection</td>
<td>Not received</td>
</tr>
<tr>
<td>6</td>
<td></td>
<td></td>
<td>DG, NACEN</td>
<td>NIL report</td>
</tr>
<tr>
<td>7</td>
<td></td>
<td></td>
<td>DG, Performance Management</td>
<td>NIL report</td>
</tr>
<tr>
<td>8</td>
<td></td>
<td></td>
<td>DG, Safeguards</td>
<td>NIL report</td>
</tr>
<tr>
<td>9</td>
<td></td>
<td></td>
<td>DG, Goods &amp; Service Tax, Mumbai</td>
<td>NIL report</td>
</tr>
<tr>
<td>10</td>
<td></td>
<td></td>
<td>DG, Systems and Data Management</td>
<td>NIL report</td>
</tr>
<tr>
<td>11</td>
<td></td>
<td></td>
<td>DG, Valuation</td>
<td>NIL report</td>
</tr>
<tr>
<td>12</td>
<td></td>
<td></td>
<td>DG, Vigilance</td>
<td>Not received</td>
</tr>
</tbody>
</table>

* Complete information received

NOTE: Attested copies of APARs, IPRs, etc. are not received from any of the above field offices except from those marked as *.
TOP PRIORITY
REMINDER-XVII
BY FAX/ SPEED POST

F.No.A-60011/38/2015-Ad.IIB
Government of India
Ministry of Finance
Department of Revenue
Central Board of Excise and Customs

North Block, New Delhi
Dated, the 28th November, 2016

To

All Chief Commissioners/ Directors General of Customs and Central Excise/CRCL
(as per list attached)

Subject: Periodical review under FR 56 (j) and Rule 48 of CCS (Pension) Rules, 1972.

Madam/ Sir

Please refer to Board’s letter of even number dated 08.03.2016 and subsequent
reminders dated 25.04.2016, 23.05.2016, 30.05.2016, 21.06.2016, 25.07.2016, 04.08.2016,

2. All Chief Commissioners/ Directors General/ Director (CRCL) were, earlier,
requested to compile the inputs provided by Commissionerates/ Directorates under their
jurisdiction in the prescribed format and furnish the same alongwith requisite documents/
certificates to the Board. However, information in prescribed proforma along with requisite
physical copies of APARs, IPRs, etc. in respect of your Zone is still awaited/ incomplete (list
enclosed).

3. You are, therefore, again requested to provide requisite/ complete details in the
proforma (enclosed at Annexure-A) along with documents mentioned in para 3 of letter dated
23.09.2016 (copy enclosed) to the Board within 5 days. The cadres of officers to be covered
are enclosed at Annexure-B. You are also requested to provide information regarding
sanctioned strength, working strength as on date and number of officers who have completed
50/55 years of age as per proforma enclosed Annexure-C.

4. Information may be furnished separately for 50 and 55 years.

Encl. – As above.

Yours faithfully

(A. K. Qasim)
Director (Ad.II(A&B))
Tel. No. 011-23095530

Copy (with a request to upload this letter in the official website of CBEC at the earliest) to-
Directorate General of Systems & Data Management, 4th & 5th Floor, Samrat Hotel,
Chanakyapuri, New Delhi – 110021
F.No.A-60011/38/2015-Ad.IIB
Government of India
Ministry of Finance
Department of Revenue
Central Board of Excise and Customs

North Block, New Delhi
Dated, the 23rd September, 2016

To

All Chief Commissioners/ Directors General of Customs and Central Excise/CRCL
(as per list attached)

Subject: Periodical review under FR 56 (j) and Rule 48 of CCS (Pension) Rules, 1972.

Madam/ Sir

Please refer to Board’s letter of even number dated 08.03.2016 and subsequent reminders dated 25.04.2016, 23.05.2016, 30.05.2016, 21.06.2016, 25.07.2016, 04.08.2016, 12.08.2016, 23.08.2016, 30.08.2016 and 08.09.2016 (copy enclosed) on the above subject.

2. All Chief Commissioners/ Directors General/ Director (RL), CRCL were, earlier, requested to compile the inputs provided by Commissionerates/ Directorates under their jurisdiction in the prescribed format and furnish the same to the Board by 15.09.2016 positively. However, information in respect of your Zone is still awaited/ incomplete (list enclosed). It is also seen that copies of APARs and other supporting documents, as required by the Board, have not been provided by the concerned CCA.

3. The following documents/ information from concerned CCA are also required:
   (i) Copies of APARs (physical copies) in respect of all the officers coming under FR 56(j) and/ or Rule 48(1)(b) of CCS (Pension) Rules, 1972 for the last five years.
   (ii) Copy of IPR submitted by the officer for the last five years.
   (iii) Current vigilance status.
   (iv) Any other relevant document in the service record of the officer, which may facilitate scrutiny under FR 56(j).

4. You are, therefore, requested to provide requisite/ complete details in the proforma (enclosed at Annexure-A) along with documents mentioned in para 3 above to the Board within 7 days. The cadres of officers to be covered are enclosed at Annexure-B.

4. Information may be furnished separately for 50 and 55 years.

Encl. – As above.

Yours faithfully

A. K. Qasim
Director (Ad.IIA&B)
Tel. No. 011-23095530

Copy (with a request to upload this letter in the official website of CBEC at the earliest) to:
Directorate General of Systems & Data Management, 4th & 5th Floor, Samrat Hotel, M.G. Road, New Delhi-110001.
Government of India  
Ministry of Finance  
Department of Revenue  
Central Board of Excise & Customs  

Cadre Controlling Authority: ............
Total number of officers (cadre-wise) to be covered under FR 56(j) & Rule 48 of CCS (Pension) Rules, 1972 for the quarter (July-September, 2016) = ...........
Number of officers (cadre-wise), details of whom have already been furnished to the Board = ........

<table>
<thead>
<tr>
<th>S.N</th>
<th>Name &amp; Designation</th>
<th>DoB</th>
<th>Age</th>
<th>Date since holding the present post</th>
<th>Leave availed during the past five years (to be furnished from the Service Book)</th>
<th>State of health</th>
<th>Performance of the officer (Whether it is considered up to the mark justifying retention in Govt. Service)</th>
<th>Is there any reason to doubt the integrity, If so, the same may be furnished (if required, inputs may be furnished in sealed cover)</th>
<th>CR grading of preceding 5 years (physical copies to be enclosed)</th>
<th>Overall conduct of the officer—whether satisfactory or anything wanting</th>
<th>Curren nt vigilance status</th>
<th>Remarks, if any</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
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</table>

NOTE: Information may be furnished separately for 50 and 55 years.

(Signature of Cadre Controlling Authority)
### ANNEXURE-B

**Periodical review under FR 56 (j) and Rule 48 of CCS (Pension) Rules, 1972**

<table>
<thead>
<tr>
<th>Cadres</th>
<th>Grades/ Posts</th>
</tr>
</thead>
</table>
| Central Revenues Control Laboratories (CRCL)| 1. Director (RL), Gr. ‘A’  
2. Joint Director (CRCL), Gr. ‘A’  
3. Chemical Examiner Grade-I, Gr. ‘A’  
4. Chemical Examiner Grade-II, Gr. ‘A’     |
| Official Language                           | 1. Deputy Director, Gr. ‘A’  
2. Assistant Director, Gr. ‘A’             |
| Directorate of Data Management              | 1. System Analyst, Gr. ‘A’  
2. Programmer, Gr. ‘A’                     |
| Directorate of Logistics (Telecommunication Wing)* | 1. Director (Comm), Gr. ‘A’  
2. Additional Director (Comm), Gr. ‘A’  
3. Joint Director (Comm), Gr. ‘A’  
4. Deputy Director (Comm), Gr. ‘A’  
5. Assistant Director (Comm), Gr. ‘A’      |
| Ad.IIA Section                              | Chief Accounts Officer, Gr. ‘A’ (Customs & Central Excise)                   |
| Marine Wing (Ad.IIA)                        | 1. Additional Director  
2. Deputy Director  
3. Marine Officer/ Assistant Director (Marine)  
4. Assistant Director                          |
ANNEXURE C

Government of India
Ministry of Finance
Department of Revenue
Central Board of Excise & Customs

Cadre Controlling Authority: .............

<table>
<thead>
<tr>
<th>S.No.</th>
<th>Name of post/cadre (Group ‘A’; other than IRS cadre)</th>
<th>Sanctioned strength</th>
<th>Working strength as on date</th>
<th>Number of officers who have completed 50/55 years of age and/or 20 years of qualifying service under Rule 48(1) of CCS (Pension) Rules, 1972</th>
<th>Number of officers whose details along requisite documents have already been sent to Board</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
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</table>

(Signature of Cadre Controlling Authority)